

HIGH COURT OF UTTARAKHAND, NAINITAL

Uttarakhand Higher Judicial Service Examination - 2024

Direct Recruitment From Bar

Notice No.:- 26

Date:- 10.07.2024

List of Applicants in whose Application Form Deficiencies/ Shortcomings have been Identified

Sr. No.	Name of Applicant	Father's Name	Deficiencies/ Shortcomings
1	Ms. Shweta Jain	Sri Sudhir Jain	The attached Experience Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.
2	Ms. Archana Saini	Sri Vishal Saini	Clause 7(b) of Application Form unfilled.
3	Ms. Hanney Choudhary	Sri Jaiveer Singh Rathi	Bar Council Registration Certificate not enclosed.
4	Ms. Sarla Sumit Bhuriyan	Sri Sumit Kumar Bhuriyan	1) Bar Council Registration Certificate not enclosed. 2) Photo Id as prescribed in Clause 11 of the Advertisement not enclosed.
5	Ms. Renu Dolly Upadhyay	Sri Rajendra Singh Negi	1) 10 th Mark sheet & Certificate not enclosed. 2) Photograph not self attested in Application Form. 3) Documents related to Educational qualification as claimed in the Application Form not enclosed. 4) Photo Id as prescribed in Clause 11 of the Advertisement not enclosed. 5) Domicile Certificate not enclosed.
6	Ms. Vinita	Sri Anuj Kumar	Experience & Character Certificate dated 22.02.2024 is enclosed which is not valid. Hence, Experience & Character Certificate issued by the Competent Authority after the date of publication of Advertisement as prescribed in Clause 5 of the Advertisement is required.
7	Ms. Shivika Jain	Sri Raj Dharan	1) Bar Council Registration number wrongly mentioned in Application Form and Experience & Character certificate issued by District Judge. 2) 10 th Certificate not enclosed. 3) 12 th Mark sheet not enclosed.
8	Ms. Anusha Thakur	Sri Nandan Singh	Postal Stamps of Rs. 26/- each not affixed on both Self addressed envelopes.
9	Ms. Lovely	Sri Neeraj Kumar	Domicile Certificate not enclosed.
10	Ms. Shradha Rawat	Sri Vinay Negi	Bar Council Registration Certificate not enclosed.
11	Ms. Ritesh Kumari	Sri Ran Bir Singh	1) Bar Council Registration Certificate not enclosed. 2) Experience and Character Certificate issued by the Competent Authority not enclosed. 3) 10 th & 12 th Certificate not enclosed. 4) Graduation Degree or Provisional Certificate (not more than 6 months old) not enclosed.
12	Ms. Diksha Singh	Sri Neeraj Kumar	LL.B. Degree or Provisional Certificate (not more than 6 months old) not enclosed.
13	Ms. Monika Sharma	Sri Reni Walia	The period of practice is mentioned as 01.03.2013 to 29.02.2024 in the Experience & Character Certificate issued by the Competent Authority thus it is not clear whether the applicant is regularly practicing since 29.02.2024 as prescribed in Clause 5 [A](ii) of Advertisement (<i>*continuous standing at Bar</i>).
14	Ms. Prasanna Bahuguna	Sri Vivek Naithani	The attached Experience Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.

Sr. No.	Name of Applicant	Father's Name	Deficiencies/ Shortcomings
15	Ms. Bhagirathi Rawat Mehta	Sri Ankit Mehta	The attached Experience & Character Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.
16	Ms. Ramandeep Kaur	Sri Pritam Singh	1) Domicile Certificate not enclosed. 2) Experience Certificate dated 16.04.2024 issued by District Judge is attached which is not valid. . Hence, Experience & Character Certificate issued by the Competent Authority after the date of publication of Advertisement as prescribed in Clause 5 of the Advertisement is required. 3) Character Certificate not enclosed. 4) Graduation Degree or Provisional Certificate (not more than 6 months old) not enclosed.
17	Ms. Amita Negi	Late Sri Budh Singh Negi	1) Fees submitted through Cheque in place of Demand Draft/ Bankers Cheque. 2) LL.B. Degree or Provisional Certificate (not more than 6 months old) not enclosed.
18	Ms. Priya Saxena	Sri Vijay Kumar Saxena	Fees submitted through Cheque in place of Demand Draft/ Bankers Cheque.
19	Mr. Gulab Singh	Sri Kudwa Singh	Bar Council Registration Certificate not enclosed.
20	Mr. Bhupnesh Kumar	Sri Pitamber Singh	1) Clause 12 of application form unfilled. 2) Bar Council Registration Certificate not enclosed. 3) Has completed Ph.D. during the required period of 07 years of continuous practice. Hence, an undertaking is to be submitted that your certificate of practice was not suspended during the period you were pursuing Ph.D.
21	Ms. Savita	Sri Devender Kumar	1) LL.B. Provisional Certificate of year 2022 enclosed which is not valid as it is more than 6 months old. 2) One self addressed envelope with stamps of Rs. 26/- not enclosed.
22	Mr. Lalit Mohan Arya	Late Sri B.R. Arya	Experience & Character certificate furnished by Jt. Director (Law) Advocate General Office has been enclosed which is not in consonance with the Competent Authority prescribed in Clause 5[B] of Advertisement.
23	Ms. Bindu	Sri Ram Chander	1) Experience & Character Certificate issued by Competent Authority not enclosed. 2) Clause 7(b) of Application Form unfilled. 3) Graduation & LL.B. Degree/ Provisional Certificate (not more than 6 months old) not enclosed. 4) Has done B.Ed (full time) while practicing as an advocate in year 2016-18. Hence, an undertaking is to be submitted that your certificate of practice was not suspended during the period you were pursuing B.Ed.
24	Mr. Shanti Priya Gautam	Late Sri Komal Singh	Date of applying/issuance of NOC not mentioned in Clause 13 of Application Form.
25	Mr. Atul Kumar	Sri Mamchand	LL.B. Degree/ Provisional Certificate (not more than 6 months old) not enclosed.
26	Mr. Bharat Bhushan	Sri Narayan Singh	Date of Birth different in 10 th Mark sheet i.e. 15.06.1982 & in High School Certificate i.e. 15.06.1980.
27	Ms. Ranjana Lohani	Sri Vijay Lal Lohani	Photograph affixed on Admit Card not self attested.
28	Mr. Ashok Kumar	Late Sri Kallu Ram	1) Photo Id as prescribed in Clause 11 of Advertisement not enclosed. 2) Bar Council Registration Certificate not self attested.
29	Mr. Vijendra Singh	Late Sri Jaswant Singh	Bar Council Registration Certificate not enclosed.
30	Mr. Avidit	Sri Radheshyam Noliyal	1) Graduation final year Mark sheet not enclosed. 2) 10 th & 12 th Mark sheet not enclosed.
31	Mr. Gajendra Kumar	Sri Satyendra Kumar	1) 10 th Mark sheet not enclosed. 2) Bar Council Registration Certificate not enclosed. 3) Applicant is pursuing Ph.D. during the required period of 7 years of continuous practice. Hence, an undertaking is to be submitted that your certificate of practice is/was not suspended during the period you are/were pursuing Ph.D.

Sr. No.	Name of Applicant	Father's Name	Deficiencies/ Shortcomings
32	Ms. Beena	Sri Gopal Kumar	1) Bar Council Registration Certificate not enclosed. 2) The attached Experience Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.
33	Mr. Navneet Kumar Raman	Late Sri Ajab Singh	1) 1. LL.B. Degree/Provisional certificate (not more than 6 months old) not enclosed. 2) The attached Experience Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.
34	Mr. Chanderbhanu Tiwari	Late Sri Bhanu Prasad Tiwari	1) Photo ID i.e. Aadhaar/ DL not clear. (Photo cannot be identified) 2) Domicile certificate not self attested.
35	Mr. Yogesh Kandwal	Sri Darshan Lal Kandwal	Has done Ph.D. in year 2023 i.e. within period of required 7 years of continuous practice. Hence, an undertaking is to be submitted that your certificate of practice was not suspended during the period you were pursuing Ph.D.
36	Mr. Satish Chandra	Sri Mahima Nand Bhatt	1) Bar Council Registration Certificate not enclosed. 2) The attached Experience Certificate issued by Competent Authority does not mention the date/ period of Practice. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined.
37	Mr. Krishna Kumar Pandey	Late Sri Keshaw Prasad Pandey	1) Category of Reservation wrongly claimed as 'General (Uttarakhand Female)' in Clause 6 of the Application Form. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable) 4) Coloured Photocopy/ Scanned copy of Experience Certificate dated 09.04.2024 Experience & Character Certificate dated 07.12.2023 are enclosed which are not valid. Hence, an Experience & Character Certificate issued by the Competent Authority as prescribed in Clause 5 of the Advertisement is required.
38	Mr. Harsh Vardhan Singh	Sri Aditya Pratap Singh	1) Clause 6 of Application Form unfilled. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable) 4) Character Certificate not enclosed.
39	Mr. Varun Sharma	Sri Vinod Sharma	1) Category of Reservation not claimed in Clause 6 of Application Form. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable)
40	Ms. Yogita Kumari	Late Sri Shankar Lal	1) Category of Reservation not claimed in Clause 6 of Application Form. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable) 4) Clause 7(b) of Application Form filled as 'Yes' i.e. having another spouse or married to person having another spouse. 5) Enclosed Experience-cum-Character Certificate mentions period of practice w.e.f. 07.06.2010 to 10.01.2023. Thus, required experience of 7 years of Continuous Standing at Bar (as on 01.01.2024) as prescribed in Clause 5[A](ii) of the Advertisement cannot be determined. 6) 10 th & 12 th Certificate not enclosed. 7) Graduation Degree or Provisional Certificate (not more than 6 months old) not enclosed. 8) LL.B. Degree/ Provisional Certificate (not more than 6 months old) not enclosed.

Sr. No.	Name of Applicant	Father's Name	Deficiencies/ Shortcomings
41	Ms. Sana Khan	Sri Mujahid Ali Khan	1) Category of Reservation not claimed in Clause 6 of Application Form. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable) 4) Photo not self attested in Application Form & Admit card. 5) Two Self- addressed Envelopes not enclosed. 6) 10 th & 12 th Certificate not enclosed. 7) Admit Card of HJS Examination – 2024 not enclosed. 8) Has done PhD in year 2023 during the required period of 7 years of continuous practice. Hence, an undertaking is to be submitted that your certificate of practice was not suspended during the period you were pursuing Ph.D.
42	Mr. Ankit Tandon	Sri Kuldeep Narain Tandon	1) Category of Reservation not claimed in Clause 6 of Application Form. 2) Domicile Certificate not enclosed. 3) Category/ Caste Certificate not enclosed. (if applicable)

The aforementioned applicants are required to remove/ rectify the deficiencies/ shortcomings marked in their respective Application Form within a period of 10 days since the publication of this Notice i.e. by **20th July, 2024 (04:00 P.M.)**.

- If the '*Required Document(s) or vague/erroneous Document/Certificate or Document/Certificate as prescribed in concerned Clause of the Advertisement*' have not been annexed/ furnished with the Application Form or '*if the same is not self-attested*', in that case, self-attested copies or in original (as required in the Advertisement) of the same are to be furnished by the concerned applicant(s) along with an application.
- An '*Undertaking*' providing the details/ correct information pertaining to the unfilled or wrongly filled Clause(s) of Application Form is to be furnished by the concerned applicant(s) along with an application.
- If the required examination fee has not been submitted through the prescribed mode, then the same is to be submitted through Demand Draft as per Clause 6 of the Advertisement.
- With respect to '*Not Self Attested Photograph*', an '*Undertaking along with Self Attested Photograph*' is to be furnished by the concerned applicant(s) along with an application.

The aforesaid documents/ undertaking/ information be submitted in the '***Recruitment Cell, High Court of Uttarakhand***' within the prescribed time period as above, failing which their candidature will be rejected.

Sd/-
(Kahkasha Khan)
Registrar General